

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2273
ANSWERED ON:09.03.2011
IMPLEMENTATION OF RESERVATION POLICY
Lal Shri Kirodi ;Sainuji Shri Kowase Marotrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the reservation policy with regard to appointments in the Ministries, departments and Public Sector Undertakings is not being implemented effectively;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the action taken by the Government in view of the recommendations made by the National Commission for SCs/STs with regard to filling up of vacant posts;
- (d) whether the Government proposes to bring in a legislation in this regard;
- (e) if so, the details thereof;
- (f) whether the Government has received requests/memoranda from the Hon`ble Members of Parliament in this regard; and
- (g) if so, the action taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE MINISTRY OF PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a): Policy of reservation in services under the Government of India is being implemented as per instructions issued by the Department of Personnel and Training from time to time.
- (b): Does not arise.
- (c): Vacancies reserved for SCs and STs are filled alongwith other vacancies. However, the Central Government has been launching Special Recruitment Drive from time to time to fill up the backlog reserved vacancies of SCs and STs.
- (d) to (g): Representations, including those from the Members of Parliament, have been received for enactment of a law on reservation in services. The Government has not taken any decision in the matter.